

Listed on : . .2015

Court No. :

Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 4662 OF 2015

Naresh Krishna Somani & Anr. ...Petitioner(s)

VERSUS

State of Uttar Pradesh & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 4th December, 2015 when the Court was pleased to pass the following order:

"In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to personal difficulty, the matter is adjourned for four weeks."

It is submitted that there are four Respondents in the instant matter. Service of Show Cause Notice is incomplete on Respondent Nos. 2, 3 & 4 as No return of service has been received from Respondent No.2 and unserved covers containing the notice have been received back from Respondent Nos. 3 & 4 with postal remarks "Incomplete address" in respect of Respondent No.3 and without proper remarks in respect of Respondent No.4.

It is further submitted that A.D. card duly signed has been received in respect of Respondent No.1/State, but no one has entered appearance on its behalf, so far.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 11th day of December, 2015.

ASSISTANT REGISTRAR

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